

- tickets through contractor with a provision for waiting shed.
- Platform covers.
- Shady trees.

The amenities provided at this halt station are more than those required to be provided as per the existing guidelines. Present level of traffic handled at this station does not justify upgradation of the station and issue of tickets departmentally by the railway staff. There is no encroachment in railway area at the station. The approach road is of Uttar Pradesh State Government.

#### **Production and Sale of Spurious Drugs**

\*186 PROF. A. LAKSHMISAGAR:  
SHRIMATI KAMLA SINHA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government- are aware of flooding of spurious drugs in the walled city and its marketing in the Bhagirath Place market in Delhi;

(b) what is the existing machinery to monitor production of drugs and marketing of spurious and sub-standard drugs and the reasons for the markets getting flooded with sub-standard drugs, despite that machinery; and

(c) what action has been taken by Government in respect of part (a) above and for implementation of the existing laws regarding manufacture of drugs and the monitoring machinery more effective in curbing the manufacture and marketing of spurious and sub-standard drugs in the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) As per information furnished by the Government of the National Capital Territory of Delhi, 73 samples of drugs were lifted from Bhagirath Palace during the period 1.4.97 to 31.3.98. Of these, 9 samples have been

reported to be of substandard quality. Licences have been suspended in 5 cases for varying periods pertaining to the NCT of Delhi. The remaining 4 cases have been referred to the concerned State Governments for follow-up action. During the period 1.4.98 to 31.11.98, 123 samples were lifted out from BNhagirath Palace and out of these reports have been received in respect of 43 samples which were found to be of standard quality. In addition during a raid conducted on 30.10.98 at Bhagirath Palace, 3 imitation products viz. Fortwin injection of M/s. Ranbaxy, Becosules Capsules of M/s. Pfizer and Odoxil tab of M/s. Lupin were sampled by the drug inspectors, and the police seized the drugs and arrested two persons.

(b) and (c) Under the provisions of the Drugs and Cosmetics Act, (D&C Act) 1940, the enforcement of Quality Control of Drugs and Pharmaceuticals is implemented by State through a system of licensing. The role of the Central Government includes laying down uniform standards for Quality Control of Drugs and Pharmaceuticals, Blood and Blood Products etc. and for coordinating between the State Governments in matters of quality control.

The responsibility for enforcement of quality control standards is essentially that of State Government under the D&C Act. The States draw drug samples from manufacturers, traders etc. through their Drug Inspectors. These samples are tested in the Government and Government approved private laboratories. If a drug after testing is found to be not of standard quality, action is initiated by the State licensing authority in terms of the provisions of the Drugs and Cosmetics Act.

Licensing for manufacture of drugs also lies within the realms of the State Government under the Drugs and Cosmetics Act. However, manufacture of spurious drugs is a clandestine activity indulged in by unlicensed and unscrupulous persons. Action is therefore initiated in such cases,

based on information received, by conducting raids on the manufacturers/traders, etc. with the help of local Police. Such raids have been conducted in Bhagirath Palace also during October -November, 1998, as already indicated in the reply to part(a) of the questions.

**वन (संरक्षण) अधिनियम, 1980 के कार्यान्वयन का प्रतिकूल प्रभाव**

\*137. श्री मनोहर कान्त ध्वानी : क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि वन (संरक्षण) अधिनियम, 1980 के कार्यान्वयन का उत्तर प्रदेश के पर्वतीय क्षेत्रों में मोटर मार्गों के निर्माण पर प्रतिकूल प्रभाव पड़ा है;

(ख) यदि हां, तो इस प्रावधान के अंतर्गत केन्द्र सरकार द्वारा सड़क निर्माण संबंधी कितने प्रस्तावों को अब तक स्वीकृति दी गई है तथा वर्ष 1998 की प्रथम छमाही के अंत तक कितने प्रस्ताव सरकार के पास लम्बित थे; और

(ग) इन लम्बित प्रस्तावों को सरकार द्वारा कब तक स्वीकृति दी जाएगी तथा इस संबंध में ब्यौरा क्या है?

**पर्यावरण और वन मंत्री (श्री सुरेश प्रभु) :**

(क) वन (संरक्षण) अधिनियम, 1980 के उपबंध के अनुसार, वन क्षेत्रों में मोटर मार्ग आदि के निर्माण जैसी बनेतर गतिविधियों के लिए केन्द्रीय सरकार की पूर्व मंजूरी लेनी पड़ती हैं। वन (संरक्षण) अधिनियम के अनुसार वन भूमि पर कोई भी विकास गतिविधि निषिद्ध नहीं है बल्कि यह इस उद्देश्य से वन भूमि को उपयोग में लाने से विनियमित करता है कि सभी अन्य विकल्पों की जांच की गई हो और वन भूमियों की मांग तभी की गई हो जब यह अपरिहार्य और कम से कम हो।

(ख) उत्तर प्रदेश में मोटर मार्ग के निर्माण से संबंधित अब तक 337 प्रस्ताव वन(संरक्षण) अधिनियम के तहत मंजूर किए गए हैं जिसमें से 359 मंजूर प्रस्ताव उत्तर प्रदेश के पर्वतीय क्षेत्रों से संबंधित हैं। 30.6.1998 की स्थिति के अनुसार 149 प्रस्ताव निर्माण लेने के लिए विचारधीन थे।

(ग) 30.6.1998 की स्थिति के अनुसार विचारधीन 149 प्रस्तावों में से, 17 प्रस्तावों को अन्तिम रूप से मंजूर किया गया है और 30.11.1998 तक 15 प्रस्तावों

को केन्द्रीय सरकार द्वारा सिद्धान्त रूप से मंजूर किया गया है। 2 प्रस्तावों पर निर्णय लेने के लिए कार्रवाई की जा रही है। शेष 115 प्रस्तावों के संबंध में राज्य सरकार द्वारा प्रस्तुत अनिवार्य ब्यौरे के अभाव में कोई निर्णय नहीं किया जा सका।

**Rail Connection for Bona! Sub-Division in Orissa**

\*188. MISS FRIDA TOPNO: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Bonai Sub-Division under Sundargarh District in Orissa is rich in mineral resources but has no Rail connection; if so, whether Government have any proposal to connect Talcher with Bimlagarh to provide rail facilities to the people of Bonai;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): (a) to (c) A survey for a New Line from Talcher to Bimlagarh is being taken up. Further consideration of the project would be possible once the survey report becomes available.

**Functioning of C.G.H.S. Dispensary 73, Gurgaon**

\*189. DR. D. MASTHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the CGHS dispensary No. 73 (Gurgaon) remains functional in the afternoon session also but only one doctor is available, with first-aid medicines only, and proper check-up is not done during afternoon hours;

(b) if so, the reasons therefor; and

(c) whether Government propose to depute one pharmacist as well to help the doctor and make working of the dispensary purposeful; if so, by when; if not, the reasons therefor?